



2026:AHC:35680

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6430 of 2026

Daya Shankar And 2 Others

.....Petitioner(s)

Versus

Additional Commissioner Judicial-Ist Prayagraj
Division Prayagraj And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Krishn Kumar, Aprajit Yadav, Shyam
Lal Yadav
Counsel for Respondent(s) : C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners in the present writ petition is to direct the Respondent No.1 namely Additional Commissioner (Judicial- Ist), Prayagraj Division, Prayagraj to decide the Appeal No.01573 of 2019 (Computerized Case No.C201902000001573) (Subedar and others Vs. Ram Keshan and others), under Section 24(4) of the U.P. Revenue Code-2006, within stipulated period.
2. Heard counsel for the petitioners and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.1 namely Additional Commissioner (Judicial-Ist), Prayagraj Division, Prayagraj to decide the aforesaid Appeal, strictly in accordance with law, expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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